



Government of Jammu and Kashmir
Agriculture Production Department
Civil Secretariat, J&K, Jammu

Notification

Jammu, the 24th January, 2018

SRO **30** - In exercise of the powers conferred by Section 28 of the Jammu and Kashmir Saffron Act, 2007 (Act No. V of 2007), the Government hereby make the following rules, namely :-

1. Short Title and Commencement:-

- 1) These rules may be called as the Jammu and Kashmir Saffron Rules, 2018.
- 2) They shall come into force from the date of their publication in the Government Gazette.

2. Definitions:- In these rules, unless the context otherwise requires :-

- a) "Act " means the Jammu and Kashmir Saffron Act, 2007.
- b) "Form" means a form appended to these rules; and
- c) "Section" means section of the Act.

All words & expressions used in these rules but not defined shall have the same meaning as assigned to them in the Act.

3. Grant or Refusal of Certification of registration - (1) Every person carrying out trade in saffron shall apply to the Registering Authority in **Form-I** duly signed and verified by the applicant in case of an individual, or by the managing partner in case of partnership firm or by any person duly authorized on that behalf by the Board of Directors in case of a Company or in any other case by the person in charge or responsible for the conduct of the business.

(2) The application form shall be accompanied by a fee of rupees one thousand in case of a retailer dealer and rupees two thousand in case of a wholesale dealer in the shape of a demand draft or a bank draft in favour of the Registration Authority.

(3) The applicant shall also furnish an undertaking to the Registration Authority that:

- (a) he shall comply with the provisions of Jammu and Kashmir Saffron Act 2007 and the provisions of these rules;
- (b) he shall allow and facilitate the Registration Authority or any other officer authorized in this behalf to inspect his shop, premises or other such place/places used by him for the purpose of his trade;

